

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**  
**IA No. 106 of 2018 in**  
**DFR No. 4092 of 2017**

**Dated: 05<sup>th</sup> March, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>TANGEDCO</b>	....	<b>Appellant(s)</b>
<b>        Vs.</b>		
<b>Central Electricity Regulatory Commission</b>	....	<b>Respondent(s)</b>
<b>&amp; Ors.</b>		

Counsel for the Appellant(s) : Mr. S. Vallinayagam

Counsel for the Respondent(s) : Ms. Ankita Batra for R-18

**ORDER**  
**(IA No. 106 of 2018 – for Delay in filing)**

We have heard learned counsel, Mr. S. Vallinayagam, appearing for the Appellant.

The learned counsel appearing for the Appellant submitted that there is delay of 23 days in filing the appeal papers. The said delay has been explained satisfactorily. Sufficient cause shown for delay in filing, the same may kindly be accepted and the delay may kindly be condoned in the interest of the justice.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after going through the statement made in the application, the delay in filing

the appeal papers explained satisfactorily and sufficient cause has been made out and the same is accepted. The delay in filling is condoned and IA No. 106 of 2018 is allowed.

**DFR NO. 4092 of 2017**

Registry is directed to number the appeal and list this matter for admission on **06.04.2018.**

List this matter for admission on **06.04.2018.**

**(S.D. Dubey)**  
**Technical Member**  
Bn/pr

**(Justice N.K. Patil)**  
**Judicial Member**